

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

C.P. (IB)/619(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT**
BANK OF INDIA THROUGH RISHABH
CHAND LODHA V/S SHRI MANISH
OMPRAKASH AGARWAL PG TO KOSAS
EXPORTS LIMITED

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Vishal Hirawat, Advocate appeared for the Petitioner.
2. Mr. Vivek Singh Panwar, Advocate appeared for the Personal Guarantor.
3. Learned Counsel for the Personal Guarantor again submits that arguing Counsel is not available and he assures that they will not seek any further adjournment on this ground.
4. List this matter on **05.06.2024** for final hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)